

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:708

ANSWERED ON:24.11.2009

ENACTING FEDERAL LAW

Gandhi Shri Feroze Varun;Lal Shri Kirodi ;Sule Supriya

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government proposes to enact a federal law to tackle various forms of terrorism, militancy and law and order situation in the country including the strengthening the existing investigating agencies;
- (b) if so, the details thereof;
- (c) whether the Government has received any suggestion from other Ministry in this regard;
- (d) if so, the details thereof; and
- (e) the time by which federal law is likely to be enacted?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a): No, Madam.

(b): Does not arise.

(c) to (e): Based on suggestions received from various quarters, the Unlawful Activities (Prevention) Act was amended in December, 2008 with a view to further strengthen the legal framework to deal with terrorism; and the National Investigation Agency Act has also been notified in December, 2008, inter-alia, constituting the National Investigation Agency to investigate and prosecute offences under the Acts mentioned in the schedule to the Act which, inter-alia, includes the Unlawful Activities (Prevention) Act, 1967.